\$~20



+ CS(COMM) 654/2019 MR. ANIL RATHI

..... Plaintiff

Through: Ms.Mehak Dua, Advocate

versus

SHRI SHARMA STEELTECH (INDIA) PVT. LTD. & ORS. ..... Defendant

Through: Mr.Subhash Chawla,

Advocate for D-4 to 8 Mr.Manish Sharma, Mr.Shailesh Chauhan, Advocates for D-17

**CORAM:** 

JOINT REGISTRAR (JUDICIAL) SH. PURSHOTAM PATHAK (DHJS)

ORDER 27.01.2023

**%** 

I.A No. 1620/2023 on behalf of defendant no.7 under Order 1 Rule 10 (2) r/w section 151 CPC for substituting and impleading Smt.Uma Rathi as defendant no. 7 in place present defendant Sh.Arun Rathi consequent upon Smt. Uma Rathi becoming a trustee of the Trust Rathi Foundation in place of Sh. Arun Rathi.

Heard. Issue notice.

Notice accepted by Ld. Counsel for the plaintiff.

Let reply be filed with advance copy to opposite party. Rejoinder thereto, if any, be filed thereafter.

Put up for completion of pleadings on 10.03.2023.

PURSHOTAM PATHAK (DHJS), JOINT REGISTRAR (JUDICIAL)

**JANUARY 27, 2023**/sk

Click here to check corrigendum, if any